

as they have to spend sometimes many days at a stretch at out-stations during enquiries and line inspections and at places where there is no facility for boarding and lodging. Thus, the use of inspection carriages by Railway Officers is a necessity particularly at places where no Rest Room and Catering facilities have been provided. Also this privilege has been in vogue from the time Railways started running in the country.

5. For non-duty journeys, Railway Officers are entitled to privilege passes and Privilege Ticket Orders at prescribed scales viz. 6 sets of passes and 6 sets of privilege ticket orders per annum.

6. Government look upon the grant of travel concessions to Railway servants not as a loss, but as something to which they are legitimately entitled to. If they are deprived of any of their existing privileges, there is no doubt that this would result in considerable amount of frustration at a time when their continued enthusiasm and loyalty are so necessary to enable the nation to fulfil its task in the transportation field.

7. As this House have already been informed, the whole question of the use of Inspection Carriages is being re-examined with a view to restricting it to minimum compatible with essential needs.

CASE REGISTERED BY C.B.I. AGAINST SHRI RAMNATH GOENKA

*1575. SHRI RABI RAY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the C.B.I. registered a case against Shri Ramnath Goenka on the 14th February, 1970;

(b) if so, the details thereof; and

(c) what steps Government have taken in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c).

The C.B.I. have registered a case on the 14th February, 1970 against Shri Ramnath Goenka under Section 120B (Criminal conspiracy), read with Section 409 (criminal breach of trust) and 477A (falsification of accounts) of the Indian Penal Code.

मताधिकार की आयु कम करना

*1576. श्री ओम प्रकाश त्यागी :

श्री न० रा० देवघरे :

क्या बिधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विद्यार्थियों में राजनीतिक जागृति की भावना का शीघ्र विकास हो रहा है ;

(ख) यदि हां, तो क्या सरकार मताधिकार की आयु को 21 वर्ष से घटा कर 18 वर्ष करने के बारे में विचार करेगी ;

(ग) शिक्षा के महत्व को ध्यान में रखते हुए क्या सरकार मैट्रिकुलेट विद्यार्थियों को मताधिकार देने के बारे में विचार करेगी चाहे उनकी आयु कुछ भी हो; और

(घ) यदि नहीं, तो उसके क्या कारण हैं।

बिधि तथा समाज कल्याण मंत्री (श्री गोविन्द मेनन) : (क) यह विवादग्रस्त बात है।

(ख) जी, नहीं।

(ग) जी, नहीं।

(घ) इस प्रस्थापना को स्वीकार करने का अर्थ मैट्रिक पास छात्र मतदाताओं और अन्य मतदाताओं के बीच विभेद करना होगा। ऐसा विभेद सार्वजनिक व्यक्त मताधिकार की विचारधारा के प्रतिकूल है।

बिभिन्न रेलवे में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के व्यक्तियों द्वारा रिक्त पदों को भरा जाना

*1577. श्री मोल्लू प्रसाद : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :